

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7263
ANSWERED ON:14.05.2002
REPORT ON COMMUNAL VIOLENCE IN GUJARAT
GADDE RAMAMOCHAN;RAGHURAJ SINGH SHAKYA;SHYAMA SINGH

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government had sought more time from NHRC to file its report on communal violence in Gujarat in response to the Commission's preliminary comments and recommendations earlier;
- (b) if so, whether the Union Government has since submitted its detailed report on communal clashes in Gujarat to NHRC;
- (c) if so, the details thereof alongwith reaction of NHRC thereto:
- (d) if not, the time by which it is likely to be submitted;
- (e) whether the Government propose to entrust investigation of certain critical cases of violence in Gujarat to CBI also; and
- (f) if so, the facts thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO)

(a) to (f): The Union Government had sought time till 30th April, 2002 to file its response, to the preliminary proceedings of the National Human Rights Commission, dated 1st April, 2002, on communal violence in Gujarat. The Union Government submitted its response on 1st May, 2002. The Government has in its response indicated that most of the recommendations are to be acted upon by the Government of Gujarat. However, action is being taken by the various Ministries/Departments of the Government of India on the recommendations which pertain to the Government of India. The recommendations relating to entrusting of certain critical cases of violence in Gujarat to the CBI could not be acted upon as under the existing rules, the consent of the Government of Gujarat is required for entrusting cases to the CBI. The Government of Gujarat has not given the consent as required above, as the State agencies are already investigating the said cases.